

A D M I N I T E D
IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

ON 28.2.05

ERNAKULAM BENCH

आदेश पत्र
ORDER SHEET

C.O. II

आवेदन शं 200 का

ORIGINAL APPLICATION No. 176 of 2005

आवेदक

Applicant(s)

K. Ramabhadran

प्रत्यक्षी

Respondent(s)

Shri Secretary
of Kerala, Trivandrum and
for Vanabhu and so

आवेदक (आवेदकों)

को और से अधिवक्ता

Advocate for

Applicant(s)

O. V. Radhakrishnan

प्रत्यक्षी (प्रत्यक्षीयों)

को और से अधिवक्ता

Advocate for

Respondent(s)

रजिस्ट्री के टिप्पणी

Notes of the Registry

अधिकरण के आदेश

Orders of the Tribunal

प्रस्तुतीकरण की तारीख
Date of Presentation

28.2.05

C-I

Mr. O. V. Radhakrishnan

Mr. T. P. M. Ibrahim Khan, SCGSC (R2-4)

Mr. Renjith A, GP (R1)

पंजीकरण की तारीख
Date of Registration

28.2.05

विषय: प्रमोशन शॉर्टलिस्ट

Subject:

तैनाती की तारीख :

28.2.05

Date of Posting:

28.2.05

Shri. Renjith A, GP takes notice for

R-1 and

Shri. T. P. M. Ibrahim Khan, SCGSC for

R-2-4.

R-1 and Shri. T. P. M. Ibrahim Khan, SCGSC for

R-2-4.

R-1 and Shri. T. P. M. Ibrahim Khan, SCGSC for

R-2-4.

R-1 and Shri. T. P. M. Ibrahim Khan, SCGSC for

R-2-4.

R-1 and Shri. T. P. M. Ibrahim Khan, SCGSC for

R-2-4.

R-1 and Shri. T. P. M. Ibrahim Khan, SCGSC for

R-2-4.

R-1 and Shri. T. P. M. Ibrahim Khan, SCGSC for

R-2-4.

R-1 and Shri. T. P. M. Ibrahim Khan, SCGSC for

R-2-4.

R-1 and Shri. T. P. M. Ibrahim Khan, SCGSC for

R-2-4.

R-1 and Shri. T. P. M. Ibrahim Khan, SCGSC for

R-2-4.

R-1 and Shri. T. P. M. Ibrahim Khan, SCGSC for

R-2-4.

R-1 and Shri. T. P. M. Ibrahim Khan, SCGSC for

R-2-4.

R-1 and Shri. T. P. M. Ibrahim Khan, SCGSC for

R-2-4.

R-1 and Shri. T. P. M. Ibrahim Khan, SCGSC for

R-2-4.

R-1 and Shri. T. P. M. Ibrahim Khan, SCGSC for

R-2-4.

R-1 and Shri. T. P. M. Ibrahim Khan, SCGSC for

R-2-4.

R-1 and Shri. T. P. M. Ibrahim Khan, SCGSC for

R-2-4.

R-1 and Shri. T. P. M. Ibrahim Khan, SCGSC for

R-2-4.

R-1 and Shri. T. P. M. Ibrahim Khan, SCGSC for

R-2-4.

R-1 and Shri. T. P. M. Ibrahim Khan, SCGSC for

R-2-4.

R-1 and Shri. T. P. M. Ibrahim Khan, SCGSC for

R-2-4.

R-1 and Shri. T. P. M. Ibrahim Khan, SCGSC for

R-2-4.

R-1 and Shri. T. P. M. Ibrahim Khan, SCGSC for

R-2-4.

R-1 and Shri. T. P. M. Ibrahim Khan, SCGSC for

R-2-4.

R-1 and Shri. T. P. M. Ibrahim Khan, SCGSC for

R-2-4.

R-1 and Shri. T. P. M. Ibrahim Khan, SCGSC for

R-2-4.

R-1 and Shri. T. P. M. Ibrahim Khan, SCGSC for

R-2-4.

R-1 and Shri. T. P. M. Ibrahim Khan, SCGSC for

R-2-4.

R-1 and Shri. T. P. M. Ibrahim Khan, SCGSC for

R-2-4.

R-1 and Shri. T. P. M. Ibrahim Khan, SCGSC for

R-2-4.

R-1 and Shri. T. P. M. Ibrahim Khan, SCGSC for

R-2-4.

R-1 and Shri. T. P. M. Ibrahim Khan, SCGSC for

R-2-4.

R-1 and Shri. T. P. M. Ibrahim Khan, SCGSC for

R-2-4.

R-1 and Shri. T. P. M. Ibrahim Khan, SCGSC for

R-2-4.

R-1 and Shri. T. P. M. Ibrahim Khan, SCGSC for

R-2-4.

R-1 and Shri. T. P. M. Ibrahim Khan, SCGSC for

R-2-4.

R-1 and Shri. T. P. M. Ibrahim Khan, SCGSC for

R-2-4.

R-1 and Shri. T. P. M. Ibrahim Khan, SCGSC for

R-2-4.

R-1 and Shri. T. P. M. Ibrahim Khan, SCGSC for

R-2-4.

R-1 and Shri. T. P. M. Ibrahim Khan, SCGSC for

R-2-4.

R-1 and Shri. T. P. M. Ibrahim Khan, SCGSC for

R-2-4.

R-1 and Shri. T. P. M. Ibrahim Khan, SCGSC for

R-2-4.

R-1 and Shri. T. P. M. Ibrahim Khan, SCGSC for

R-2-4.

R-1 and Shri. T. P. M. Ibrahim Khan, SCGSC for

R-2-4.

R-1 and Shri. T. P. M. Ibrahim Khan, SCGSC for

R-2-4.

R-1 and Shri. T. P. M. Ibrahim Khan, SCGSC for

R-2-4.

R-1 and Shri. T. P. M. Ibrahim Khan, SCGSC for

R-2-4.

R-1 and Shri. T. P. M. Ibrahim Khan, SCGSC for

R-2-4.

R-1 and Shri. T. P. M. Ibrahim Khan, SCGSC for

R-2-4.

R-1 and Shri. T. P. M. Ibrahim Khan, SCGSC for

R-2-4.

R-1 and Shri. T. P. M. Ibrahim Khan, SCGSC for

R-2-4.

R-1 and Shri. T. P. M. Ibrahim Khan, SCGSC for

R-2-4.

R-1 and Shri. T. P. M. Ibrahim Khan, SCGSC for

R-2-4.

R-1 and Shri. T. P. M. Ibrahim Khan, SCGSC for

R-2-4.

R-1 and Shri. T. P. M. Ibrahim Khan, SCGSC for

R-2-4.

R-1 and Shri. T. P. M. Ibrahim Khan, SCGSC for

R-2-4.

R-1 and Shri. T. P. M. Ibrahim Khan, SCGSC for

R-2-4.

R-1 and Shri. T. P. M. Ibrahim Khan, SCGSC for

R-2-4.

R-1 and Shri. T. P. M. Ibrahim Khan, SCGSC for

R-2-4.

R-1 and Shri. T. P. M. Ibrahim Khan, SCGSC for

R-2-4.

R-1 and Shri. T. P. M. Ibrahim Khan, SCGSC for

R-2-4.

R-1 and Shri. T. P. M. Ibrahim Khan, SCGSC for

R-2-4.

R-1 and Shri. T. P. M. Ibrahim Khan, SCGSC for

R-2-4.

R-1 and Shri. T. P. M. Ibrahim Khan, SCGSC for

R-2-4.

R-1 and Shri. T. P. M. Ibrahim Khan, SCGSC for

R-2-4.

R-1 and Shri. T. P. M. Ibrahim Khan, SCGSC for

R-2-4.

R-1 and Shri. T. P. M. Ibrahim Khan, SCGSC for

R-2-4.

R-1 and Shri. T. P. M. Ibrahim Khan, SCGSC for

R-2-4.

R-1 and Shri. T. P. M. Ibrahim Khan, SCGSC for

R-2-4.

R-1 and Shri. T. P. M. Ibrahim Khan, SCGSC for

R-2-4.

R-1 and Shri. T. P. M. Ibrahim Khan, SCGSC for

R-2-4.

R-1 and Shri. T. P. M. Ibrahim Khan, SCGSC for

R-2-4.

R-1 and Shri. T. P. M. Ibrahim Khan, SCGSC for

R-2-4.

R-1 and Shri. T. P. M. Ibrahim Khan, SCGSC for

R-2-4.

R-1 and Shri. T. P. M. Ibrahim Khan, SCGSC for

R-2-4.

R-1 and Shri. T. P. M. Ibrahim Khan, SCGSC for

R-2-4.

R-1 and Shri. T. P. M. Ibrahim Khan, SCGSC for

R-2-4.

R-1 and Shri. T. P. M. Ibrahim Khan, SCGSC for

R-2-4.

R-1 and Shri. T. P. M. Ibrahim Khan, SCGSC for

R-2-4.

R-1 and Shri. T. P. M. Ibrahim Khan, SCGSC for

R-2-4.

R-1 and Shri. T. P. M. Ibrahim Khan, SCGSC for

R-2-4.

R-1 and Shri. T. P. M. Ibrahim Khan, SCGSC for

R-2-4.

R-1 and Shri. T. P. M. Ibrahim Khan, SCGSC for

R-2-4.

R-1 and Shri. T. P. M. Ibrahim Khan, SCGSC for

R-2-4.

R-1 and Shri. T. P. M. Ibrahim Khan, SCGSC for

R-2-4.

R-1 and Shri. T. P. M. Ibrahim Khan, SCGSC for

R-2-4.

R-1 and Shri. T. P. M. Ibrahim Khan, SCGSC for

R-2-4.

R-1 and Shri. T. P. M. Ibrahim Khan, SCGSC for

R-2-4.

R-1 and Shri. T. P. M. Ibrahim Khan, SCGSC for

R-2-4.

R-1 and Shri. T. P. M. Ibrahim Khan, SCGSC for

R-2-4.

R-1 and Shri. T. P. M. Ibrahim Khan, SCGSC for

R-2-4.

R-1 and Shri. T. P. M. Ibrahim Khan, SCGSC for

R-2-4.

R-1 and Shri. T. P. M. Ibrahim Khan, SCGSC for

R-2-4.

R-1 and Shri. T. P. M. Ibrahim Khan, SCGSC for

R-2-4.

R-1 and Shri. T. P. M. Ibrahim Khan, SCGSC for

R-2-4.

R-1 and Shri. T. P. M. Ibrahim Khan, SCGSC for

R-2-4.

R-

रजिस्ट्री के टिप्पणी
Notes of the Registry

अधिकारण के आदेश
Orders of the Tribunal

Reply not filed by
any of the respondents

R
8/4/05

RC

None for either side.

No reply filed yet. Call
on 07.06.2005.

11.04.2005

Reply statement not filed.

8/4/05

RC

None for either side.

No reply filed by any
of the respondents. As last
chance call on 12.07.2005.

07.06.2005

Reply not filed

RC

None for applicant and R. 2&3
Ms. Deepthi, GP (rep) for R1

No reply filed yet. As
last chance call on 19.8.05

12.7.05

Reply not filed

18/8/05

23.08.2005
(23)

D E T T I M C A	
NR/GP	C-I
.....	
Mr. O.V. Radhakrishnan, Sr. (rep).	
Ms. P. Deepthi, GP (R1) (rep)	
Mr. T.P.M. Ibrahim Khan, SCGSC (R2,3&4)	

The learned counsel for R 1 seeks a week's time
to file a reply statement. Time is granted.

This may be posted in which A.M. is not a
member.

GP(JM)

NR(AM)

23.08.2005

vs

8.9.05

(19) Mr. OV Radhakrishnan, Sr.
Ms. P Deepthi, GP (R1) (rep.).
Mr. TPM Ibrahim Khan, SCGSC (R2-4) (rep.)

Counsel for the State Govt. states that
reply statement has been send for signature.
Hence call on 26.9.05

GP(JM)

SN(VC)

asp

26.9.05

(17) Mr. OV Radhakrishnan, Sr. (rep.)
Ms. P Deepthi, GP (R1) (rep.)
Mr. TPM Ibrahim Khan, SCGSC (R2-4)

Counsel for R1 seeks and is granted a weeks'
time to file a reply statement. Post on 18.10.05.

GP(JM)

SN(VC)

asp

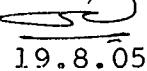
18/8/05

रजिस्ट्री के टिप्पण
Notes of the Registryअधिकरण के आदेश
Orders of the Tribunal

RC

None for either side..

No reply filed yet by any of the respondents though the matter was admitted on 28.2.05. As such place before the Hon'ble Bench for directions on 23.8.05.

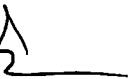

19.8.05

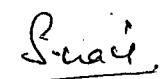
2.11.05

C-I

(13) Mr. OV Radhakrishnan, Sr. (rep.)
Ms. P. Deepthi, GP (R1) (rep.)
Mr. TPM Ibrahim Khan, SCGSC (R2-4)

It is submitted that a reply statement has been filed by R1 on 31.10.05. Let it be brought on record, if it is otherwise in order. Counsel for R2-4 seeks and is granted two weeks time to file a reply statement. Two weeks time thereafter is granted to the applicant to file a rejoinder. Post after four weeks. (6.12.05)


GP (JM)


SN (VC)

Reply not filed


27/10/05

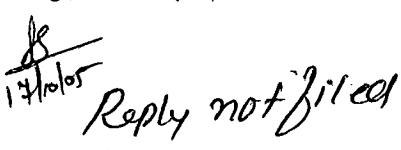
Reply not filed

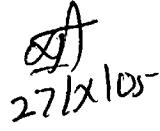

22/10/05

Reply not filed


17/10/05

Due to non-availability of appropriate Bench, adjourned to after one week vide notice
dt @ 17/10/05


Reply not filed


27/10/05

Reply Statement (R1)

added

8/11/05

Reply (R2-4) not filed.


16/11/05

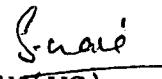
SN/GP

C-I

(17) Mr. OV Radhakrishnan, Sr. (rep.)
Ms. P. Deepthi, GP (R1) (rep.)
Mr. TPM Ibrahim Khan, SCGSC (R2-4) (rep.)

Counsel for R2-4 seeks and is granted as a last chance three weeks time to file a reply statement. Post on 5.12.06.


GP (JM)


SN (VC)

asp

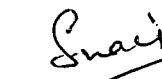
14.12.05

C-I

(68) Mr. OV Radhakrishnan, Sr. (rep.)
Ms. P. Deepthi, GP (R1) (rep.)
Mr. TPM Ibrahim Khan, SCGSC (R2-4)

Counsel for R2-4 seeks and is granted three weeks time to file a reply statement. Post on 17.1.06 along with OA 858/04.


GP (JM)


SN (VC)

asp

रजिस्ट्री के टिप्पण
Notes of the Registry

अधिकरण के आदेश
Orders of the Tribunal

17.1.06

41

Mr. O.V. Radhakrishnan
Ms. P. Deepthi, GP(R-1)

C-I

SCGSC(R.2-4)

Learned SCGSC seeks some time to file
reply statement. Ten days' time is granted.

Call on 1.2.06.

GP(JM)

17.1.06

SN(VC)

1.2.06

SN&GP

C-I

72

Mr. O.V. Radhakrishnan, Sr.

Ms. P. Deepthi, GP(R-1)

SCGSC(R2-4)

Learned counsel for respondents 2-4 seeks
some time to file a reply statement. Post along with
O.A. Nos. 858/04 and 432/04 on 16.2.06.

GP(JM)

1.2.06

SN(VC)

20.3.06

(43)

SN/GP

C-I

Mr. O.V. Radhakrishnan (rep)

Ms. P. Deepthi, GP

SCGSC (R2-4)

Counsel for R1 seeks adjournment.
Post on 27-3-06.

By order

C.O

kkj

MA to accept counsel
statement filed on
10.3.06 returned for
curing defect.

17/3/06

रजिस्ट्री के टिप्पणी
Notes of the Registry

अधिकरण के आदेश
Orders of the Tribunal

OA 146/05

Registry's Note

The OA was returned to the counsel noting the defect that Miscellaneous Applicant has not verified the MA. Counsel has now re-presented the MA without curing defect with the following remark:

"This MA is filed by the counsel as per the instruction from the Bench for filing a statement. This MA is for accepting counsel statement. Counsel filed the MA on behalf of the Misc.Applicant."

Hence there is no defect. May be sent to the Bench today itself since the case is posted as item 43 in Court-I. Defect cured"

Submitted for orders please.

Ran B
24/3/06

Ran B
24/3/06

Adjourned to 19/6/06,
Vide notice dt 14/6/06

14/6/06

Rejoinder not filed

15/6/06

*Counsel Statement R-3
added*

22/6/06

27.3.06 SN/GP C-I

42. Mr.OV Radhakrishnan,Sr. (rep.)

Ms.P Deepthi,GP (R1)

Mr.TPMI Khan,SCGSC rep by Mr.Rajeev

GP(JM)

Counsel for the applicant seeks and is granted two weeks time to file a rejoinder. Post after two weeks along with connected cases.

Final
SN(VC)

13.4.06 SN/GP C-I

47. Mr.OV Radhakrishnan,Sr rep by Mr.Antony

Ms.P Deepthi,GP (R1) rep by Mr.Renjith A,

Mr.TPMI Ibrahim Khan,SCGSC (R2-4)

Post after vacation.

By order,

✓
COI

29.5.06 SN/GP C-I

44. Mr.OV Radhakrishnan,Sr rep by Mr.Antony

Mr.Renjith A,GP rep by Mr.CK Abdul Rahim

Mr.TPMI Khan,SCGSC rep by Mr.Rajeev

It is submitted that the Govt. Pleader is indisposed and an adjournment is sought on his behalf. Govt. Pleader has filed a counsel statement. Let it be brought on record. Counsel for the applicant seeks and is granted two weeks time to file a rejoinder. Post after two weeks. (15/6/06)

2
GP(JM)

on
SN(VC)

asp

*Counsel Statement R-3
added*

22/6/06

रजिस्ट्री के टिप्पणी
Notes of the Registry

अधिकरण के आदेश
Orders of the Tribunal

19.6.06 SN/GP C-I

33. Mr.OV Radhakrishnan, Sr rep by Mr.Antony
Ms.P Deepthi, GP.(R1) (rep.)
Mr.TPMI Khan, SCGSC rep by Mr.Rajeev

*Counsel Statement R-3
addled*

*SAF
22/6/06*

MA 285/06

The prayer in this MA is for acceptance of
counsel statement. Not opposed. MA is allowed.
Let the counsel statement be brought on record.

Counsel for the applicant is present but Govt.
pleader is not present, is on leave. Post the case
finally on 30.6.2006.

GP(JM)

SN(VC)

asp

30.6.06 SN/GP C-I

29. Mr.OV Radhakrishnan, Sr rep by Mr.Kumaran
Ms.Deepthi, GP rep by Mr.Thavamoni
Mr.TPMI Khan, SCGSC rep by Mr.Rajeev

Post on 14.7.2006.

By order,

CO I

14.7.06 SN/GP C-I

35. Mr.OV Radhakrishnan, Sr rep by Mr.Antony
Ms.P Deepthi, GP rep by Mr.Thavamony
Mr.TPMI Khan, SCGSC rep by Mr.Rajeev

Post the case finally on 18.7.2006.

By order,

CO I

asp

146/05

B. Disposition on 18/7/2006

SN/GP

C-1

32. Mr.O.V.Radhakrishnan Sr.
Mr.Thavamony G.P.(R-1)
Mr.TPM.I.Khan SCGSC (R 2-4)

Finally posted for hearing on 21/7/2006.

By Order
C.O.

app

1-0 21/7/2006 SN/GP C-1

32. Mr.O.V.Radhakrishnan Sr.
Mr.K.Thavamony G.P.(R-1)
Mr.TPM.I.Khan, SCGSC (R 2-4)(rep)

Counsel for the applicant submitted that this case be delinked as the subject matter is different from OA 858/2004 and 432/2004. Hence the case is delinked.

This case be posted for hearing on

9/8/2006

SN
SN(VC)

GP(JM)

app

SN/KBSR

C-1

36. Mr.OV.Radhakrishnan,Sr.

Ms.P.Deepthi,GP(R1) rep by Mr.Thavamony
Mr.TPM.I.Khan, SCGSC rep by Mr.Rajeev

It is submitted that similar O.A (251/05) pertaining to the selection of the applicant for the year 2002-2004 is pending before this Tribunal and hence this case may be posted along with OA 251/05. Post this case, along with OA 251/05. Counsel for the State Government is directed to file copy of the notification mentioned in the last paragraph of the reply statement.

KBSR(JM)

82
SN(VC)

asp

21/8

SN/GP

418

21/8/2006

SN/GP

C-1

30. Mr.O V Radhakrishnan Sr.

Mr.TPM I Khan SCGSC (R 2-4)(rep)

Mr.K.Thavamony G.P.(R 1)

On the request of counsel for R 2-4, adjourned by ten days timer for production of selection files.

Post on 11/9/2006.

By Order

C.O.

abp

11.9.06

SN/GP

C-1

16. Mr.OV Radhakrishnan,Sr rep by Mr.Antony

Mr.Thavamony,GP

Mr.TPMI Khan,SCGSC

On behalf of the UPSC minutes of the Selection Committee has been produced today in sealed cover. The State Government has not produced the records asked for, namely, the proposals sent to the Selection Committee and other records submitted for consideration of the Selection Committee. Though the order was passed in the presence of the counsel for the State Government he expressed ignorance of the same. We, therefore, direct that a responsible officer of the State may be present in the Court on the next date of hearing along with the records asked for. Counsel for the applicant also seeks some time to re-present the rejoinder. Post on 26.9.2006.

A copy of the order be sent to the Chief Secretary of the State Government.

Order on 11.9.06 Sent
to Chg Secretary
6.9.06

GP(JM)

SN(VC)

asp

SN/GP

C-1

146/06

26.9.06 SN/GP C-1
23. Mr.OV Radhakrishnan,Sr
Mr.TPMI Khan,SCGSC rep by Mr.Rajeev
Ms.P Deepthi,GP rep by Mr.K Thavamony

We have heard the applicants' counsels for quite some time. We feel that for proper adjudication of the case it is necessary to peruse the ~~confidential~~ records of the applicants in the O.A submitted to the UPSC and of the selected candidates included in the select list for promotion to IPS for the year 2001, 2002 & 2003. Three weeks time is granted. Post on 17.10.2006.

Mr.Oomen George, Joint Secretary, General Administration Special Department appeared and assisted the Court. It is also ordered that he shall be present in the Court on the next date of hearing.

GP(JM)

SN(VC)

asp

17/10/2006 SN/GP C-11

21. Mr.O.V.Radhakrishnan Sr.
Mr.K.Thavamony G.P.(R-1)
Mr.TPM I Khan SCGSC (R 2-4) rep. by
Mr.Rajeev.

Heard the counsel.
Reserved for orders
ACRs and relevant documents produced
taken on record.

By Order

C.O.

abp

3.11.06

Orders pronounced in
Open Court. The records produced
be returned.

GP(JM)

3.11.06

SN(VC)

F-S-C kept
in OA 432 for
5/11
amk
Copies of f.o ready
on 10.11.06
10.11.06

INDEX SHEET

LIST OF PAPERS

OA: 146/05

Sl No.	No. of Papers on Record			Date of Paper	Description of Paper
	I	II	III		

1.	28/2/05			Proceedings	9 Pages
2.	31/1/06			Final Orders	44 Pages
		①	①	28/2/05	
		②	②	31/1/06 OA	
		③	③	31/1/05	Reply statement
		④	④	16/1/06	Rejoinder
		⑤	⑤	31/3/05	M/6